

workmen under the Factories Act, 1948 or any other legislation applicable to such categories of employees. The Model Redressal Procedure envisages redressal of grievance of an individual nature. It does not include grievance pertaining to Annual Performance Appraisals, promotions, grievance arising out of discharge or dismissal of a staff member or an officer or a grievance which does not relate to an individual employee or officer. The grievance may be referred to a Grievance Redressal Committee which is required to convey its recommendation within one month to the Deciding Authority to be nominated by the Chief Executive. In exceptional circumstance, an appeal against the decision of the Deciding Authority can be made either to the Director concerned or to the Chief Executive and a decision on such appeals needs to be taken within one month on the receipt of the appeal.

#### Electoral rolls in Assam

365. SHRI AMAR ROYPRADHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether electoral rolls for Assam State have been completed;

(b) whether Government have received claims and objections from the citizens of that State; and

(c) if so, the nature of such objections and claims and the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Yes, Sir. Electoral rolls for all the 126 constituencies in Assam were published on the 7th November, 1985 after intensive revision and with 1-1-1985 as the qualifying date.

(b) and (c). Under the law, claims and objections have to be presented to the Electoral Registration Officers concerned or other Officers designated in that behalf by the Electoral Registration Officers, and not to Government. Claims and objections have to be disposed of by the Electoral Registration Officers under the law and in terms of the guidelines issued by the Commission. The objection to the inclusion of the name of any person in the electoral roll can, in the nature of things, be only on the ground that

the person against whom objections have been filed does not comply with one or other of the requirements under the law for being included in the roll. It is understood that in all 8,13,000 claims and 11,64,000 objections were received and dealt with by the Electoral Registration Officers.

#### Revision of norms for approval of foreign collaboration in Automobiles

366. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of INDUSTRY be pleased to state :

(a) whether norms for approval of foreign collaborations in automobiles are proposed to be revised as reported in the 'Economic Times' of October 9, 1985;

(b) if so, whether the question of prohibiting brand names of foreign collaborators would also be considered; and

(c) whether the level of indigenous would also be stepped up ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The norms for foreign collaborations for the manufacture of passenger cars are proposed to be revised to improve the indigenisation programme.

#### Additional Power Generation Target

367. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of ENERGY be pleased to state :

(a) whether the additional power generation target fixed in the Seventh Plan is far below the demand for power which will develop during this Plan period; and

(b) if so, how Government propose to bridge this gap ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) The capacity addition of 22,245 MW envisaged during the Seventh Plan is not commensurate with the power demand assessed by the Twelfth Power Survey.

(b) A number of steps have been taken/are being taken to bring about improvement in the power supply position; these include